

**Directions to Coal Department by
Public Investment Board**

2558. SHRIMATI JAYANTI PAT-
NAIK: Will the Minister of ENERGY
be pleased to state:

(a) whether Public Investment Board
has asked the Coal Department to go
show in posing new projects for finan-
cial approval;

(b) if so, the reasons therefor; and

(c) the reaction of his Ministry
thereto?

THE MINISTER OF STATE IN THE
MINISTRY OF ENERGY (SHRI
GARGI SHANKAR MISHRA): (a) No,
Sir.

(b) and (c) Do not arise.

**Production and consumption of petro-
leum and petroleum products**

2559. SHRI K. MALLANNA: Will
the Minister of ENERGY be pleased to
state:

(a) what are the details regarding
the percentage of indigenous Produc-

tion of petroleum and that of petro-
leum products to their total consump-
tion in the country; and

(b) what are the names of the coun-
tries with whom agreements have been
made for increasing the production of
petroleum products?

THE MINISTER OF STATE IN THE
MINISTRY OF ENERGY (SHRI
DALBIR SINGH): (a) A statement
giving the requisite information is
attached.

(b) Indigenous production can be
increased by increasing exploration
activities and by building up more re-
fining capacity. Assistance in some of
these specialised areas is being obtain-
ed on an as required basis from a
number of organisations in countries
like USA, Germany, USSR, Italy
Japan, South Korea, Romania, U.K.
France etc.

STATEMENT

(000 Tonnes)

Item	1981-82*		Indigenous Pro- duction as % of consumption
	Indigenous Production	Consumption	
1	2	3	4
(a) Petroleum (Crude)	16194	30143 @	53.7
(b) Petroleum Products	28272	32325	87.5
of which			
Mogas	1612	1599	100.8
Naphtha	3005	2932	102.5
LPG	483	491	98.4
ATF	1010	1122	90.0

*Provisional

@Actual crude throughout

1	2	3	4
SKO	2907	4703	61.8
HSD	9045	10739	84.2
LDO	949	1030	92.1
FO	4014	4301	93.3
Bitumen	1293	1302	99.3
Ludes	407	597	68.2
Others	3547	3509	101.1

Note : The indigenous production of LPG has been revised to include production from ONGC's fractionation plant. Consequently the overall indigenous production of petroleum products has also been slightly revised upward.

Electrification of villages in Gujarat

2560. SHRI MOHAN LAL PATEL: Will the Minister of ENERGY be pleased to state whether any target year has been fixed by when all the remaining villages of Gujarat State will be electrified?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): Gujarat is expected to achieve cent per cent village electrification during the 7th Five Year Plan period.

Pending Cases in Agartala Bench of Gauhati High Court

2561. SHRI AJOY BISWAS: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how many court cases are pending in Agartala Bench of Gauhati High Court; and

(b) what are the reasons for the accumulation of so many cases and what are the steps Government have proposed to take to speed up the finalisation of pending cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) As per information received from the Government of Tripura, the pendency

of cases in the Agartala Bench of Gauhati High Court was 1765 as on 1-6-1981.

(b) Many complex factors are responsible for the accumulation of cases. Government have addressed the State authorities concerned to consider augmentation of the strength of the Gauhati High Court to cope with the arrears of the Court as a whole and also to facilitate effective functioning of its circuit benches including the bench at Agartala.

Demand for High Court in Tripura

2562. SHRI AJOY BISWAS: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that there is a strong demand from the people of Tripura to establish a full-fledged High Court in Tripura; and

(b) if so, what are the steps the Central Government have taken to establish a High Court in Tripura and by when it will be established?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) At present the Gauhati High Court serves Assam and the States and the Union Territories in the North East, including Tripura. The Government of Tripura have proposed the establishment of a separate High Court for Tripura.